

जातियों और अनुसूचित जनजातियों को ऐसी कितनी राशि की नकद सहायता दी गई तथा कितने मुकद्दमों में नकद सहायता दी गई ?

बिधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नरसिंह शाबब) : (क) विधिक खर्चों की पूर्ति के लिए ऐसी कोई केन्द्रीय स्कीम नहीं है जिसके अन्तर्गत अनुसूचित जातियों और अनुसूचित जनजातियों को कोई नकद सहायता दी जाती है। तथापि, बिहार, गुजरात, हरियाणा, हिमाचल प्रदेश, जम्मू-कश्मीर, कर्नाटक, मध्य प्रदेश, पंजाब, राजस्थान, उत्तर प्रदेश, गोवा, दमण और दीव, पाण्डिचेरी और त्रिपुरा की सरकारों के पिछड़े वर्ग सैक्टर की राज्य योजनाओं में अनुसूचित जातियों और अनुसूचित जनजातियों और/या अन्य पिछड़े वर्गों के सदस्यों को कानूनी सहायता देने की स्कीमें हैं।

(ख) बिहार राज्य में उनके पिछड़े वर्ग सैक्टर में वर्ष 1976-77 और 1977-78 के दौरान अनुसूचित जनजातियों को कानूनी सहायता देने के लिए उपबन्ध किया गया है और उसके हिताधिकारियों की संख्या नीचे दी गई है :—

1976-77

उपबन्ध	लक्ष्य जिसकी पूर्ति हुई है
3 लाख ६० (संभवतः)	400 (संभवतः)

1977-78

उपबन्ध	लक्ष्य जिसकी पूर्ति हुई है।
3 लाख ६०	जानकारी उपलब्ध नहीं है।

राज्य योजना के पिछड़े वर्ग सैक्टर में अनुसूचित जातियों को सहायता की स्थिति प्रतिबिम्बित नहीं होती है।

भारतीय उर्वरक निगम की स्टाफ कार का दुरुपयोग

2827. श्री भानू कुमार शास्त्री : क्या पेट्रोलेियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय के कुछ बरिष्ठ और कुछ कनिष्ठ अधिकारी भारतीय उर्वरक निगम की स्टाफ कार का अनधिकृत रूप से प्रयोग कर रहे हैं ; और

(ख) यदि हां, तो उक्त अधिकारियों के नाम क्या हैं और उनके विरुद्ध की गई कार्यवाही का ब्योरा क्या है ?

पेट्रोलेियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र) :

(क) जी, नहीं।

(ख) प्रश्न नहीं उठता ?

#### Forwarding of Job Applications

2828. SHRI BHANU KUMAR SHASTRI: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether his Ministry has been forwarding job applications to various public sector undertakings under its control such as the National Fertilizers Limited, the Fertilizer Corporation of India etc.; and

(b) how many such applications have been forwarded to each of the above Organisations in the last six months and is this a healthy practice?

**THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA) :** (a) and (b). No statistics of such applications are maintained. If job applications addressed to the Ministry for jobs in Public Sector Undertakings under its administrative control are received, they are ordinarily forwarded to the concerned Public Sector Undertakings for disposal on merits.

**World Bank aided Fertilizer Projects and National Fertilizers Ltd. Projects**

**2829. SHRI BHANU KUMAR SHASTRI :** Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Fertilizer Corporation of India has undertaken some World Bank aided fertilizer projects such as Nangal Expansion, Sindri Modernisation, etc. in which the technical fees have shown a big saving compared to the National Fertilizers Limited projects which have been undertaken by M/s. TOYO of Japan;

(b) in spite of this why is the construction of the Mathura fertilizer plant being given to M/s. TOYO of Japan; and

(c) why the contracts for constructing the three plants of National Fertilizers Limited have not been given to some Indian Company such as the Fertilizer Corporation of India Limited?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI JANESWAR MISHRA) :** (a) and (b). M/s. National Fertilizers Limited has been entrusted with the construction of only two fuel oil based fertilizer plants respectively at Bhatinda and Panipat. Government have not approved the setting up of a fertilizer plant at Mathura and the question of awarding a contract for the construction of Mathura fertilizer plant does not, therefore, arise.

The fees paid for licence/process know-how, design engineering and other services to M/s. Toyo Engineering Corporation of Japan for the Bhatinda and Panipat projects are not comparable with the fees paid for technical services to foreign contractors for fuel oil based projects set up by the Fertilizer Corporation of India for the following reasons :

(i) The capacity of the urea plants at Bhatinda and Panipat is 1550 tonnes per day as against a capacity of thousand tonnes per day at Nangal and Sindri Modernisation.

(ii) The scope of work done by the various parties is not identical as between the two sets of plants.

(iii) The contracts in respect of Nangal were finalised in 1972-73, i. e., prior to the oil crisis, whereas the contracts for the NFL plants were finalised two years later.

However, while approving the contracts between National Fertilizer and Toyo, Government took into consideration the fees paid in respect of Nangal Project and were satisfied that the fees were reasonable.

(c) An Indian Engineering company, namely M/s. Engineers India Ltd. are the principal Indian contractors in the execution of the two projects at Bhatinda and Panipat. M/s. Engineers India Ltd., together with M/s. Toyo Engineering Corporation of Japan have the total responsibility for proper and timely execution of the projects.

**Losses of F.C.I.**

**2830. SHRI BHANU KUMAR SHASTRI :** Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the ageing of Sindri Unit and sub-standard imported equipment at Durgapur Unit;

(b) whether power limitation in Nangal and Gorakhpur Units are major factors contributing to the